

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/3547/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Tageng Padoh, District & Sessions Judge, Bomdila,
West Sessions Division, Arunachal Pradesh.

Dated Guwahati 28th June 2019.

Sub: Preparatory leave/Earned leave.

Ref:- Your letter No. DSJ(WSD)/BDL/DSJ-TF/01/19, dtd. 28.06.2019.

Sir,

With reference to the above, I am directed to inform you that you have granted earned leave for the period w.e.f. 26.06.2019 to 29.06.2019, by cancelling the preparatory leave of 12(twelve) days w.e.f. 26.06.2019 excuding holidays, granted to you vide this **Registry's letter No. HC. VII-21/2008/3433/A Dated 25.06.2019**. However, as per **CCS (JOINING TIME) RULES, 1979**, you are not entitled to preparatory leave of 12(twelve) days which can be credited to your earned leave account.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

3549

Memo NO.HC.VII-21/2008/3548-A, dated 28 '06'19

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.

✓ 2. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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